

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

128. C.P. 4/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: Euro Pratik Ispat (India) Private Limited

Vs.

Pacific Iron Manufacturing Limited

SECTION 58(3), 59, 241(1), 242(4) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Adv. Saswat K. Acharya, Adv. a/w. CS. Ashutosh Khemani, for Petitioner &
Adv. Prakul Khurana for R-1, Samay Maheshwary for R-2 and R-3, Adv.
Abhinav Mathur for R-4,

Vide order dated 19.01.2024, Respondents were directed to file reply, till date
no reply has been filed. One last and final opportunity is given to all
Respondents to file reply within two weeks failing which their right to file reply
shall stand forfeited. Rejoinder if any, within two weeks thereafter. List on
21.05.2024.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//